

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.117  
**C.P.(IB)/330(AHM)2022**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Lata Kamleshbhai Katariya Personal Guarantor of Jyoti  
Power Corporation Pvt Ltd  
V/s  
Bank of India & Ors

.....Applicant

.....Respondent

**Order delivered on: 15/03/2023**

**Coram:**

Dr. Madan B. Gosavi, Hon'ble Member(J)  
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Tirth Nayak, Advocate.  
For the Respondent : Mr. Ketan M. Parikh, Advocate.

**ORDER**

Since the issue of constitutional validity of Sections 94 and 95 is still pending before the Hon'ble Supreme Court, the matter stands adjourned.

List the matter on 26.06.2023

-SD-

**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

-SD-

**DR. MADAN B. GOSAVI**  
**MEMBER (JUDICIAL)**